

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL No. 144 of 2019**

**Dated : 23<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Shah Promoters and Developers**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission &  
Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s):

Mr. Anand K. Ganesan for  
Ms. Dipali Sheth

Counsel for the Respondents (s):

Mr. Anup Jain  
Mr. S. Rama for R-2

**ORDER**

Finally, as a last chance, four weeks' time is granted for filing the reply i.e. on before 22.10.2019 after duly serving copy on the other side and thereafter, rejoinder, if any shall be filed on before 14.11.2019 after duly serving copy on the other side.

If Respondents do not comply with above directions, reply shall taken as nil.

List the matter on **20.11.2019.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

pr/mkj